

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 62 OF 2019 &
IA NOS. 270 & 1435 OF 2019

Dated: 21st August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Shri. T. Gowranna	Appellant(s)
Vs.		
Karnataka Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadari

Counsel for the Respondent(s) : Mr. Shahbaaz Hussain
Mr. Fahad Khan for R-2

Mr. Rijuk S. for Mr. Joseph Aristotte S. for R-3

ORDER

On going through the Page-6 of *application for directions*, we find that entire document refers to amount payable either pertaining to 2017 or 2018. No document of any nature is forthcoming evidencing payment after deducting LD charges, subsequent to Stay Order dated 28.02.2019. Unless Appellant places on record the exact date, on which they received energy charges after deducting LD charges, it would not be possible to conclude that subsequent to Stay Order, such deductions towards LD charges was made.

List the matter for clarifications on **26.08.2019**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

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